



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ९, अंक १९]

शनिवार, मार्च २५, २०२३/चैत्र ४, शके १९४५

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असाधारण क्रमांक ३३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Police (Amendment) Bill, 2023 (L. A. Bill No. VI of 2023), introduced in the Maharashtra Legislative Assembly on the 25th March 2023, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. VI OF 2023.

A BILL

further to amend the Maharashtra Police Act.

XXII of
1951.

WHEREAS it is expedient further to amend the Maharashtra Police Act, for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-fourth Year of the Republic of India, as follows :—

Short title.

1. This Act may be called the Maharashtra Police (Amendment) Act, 2023.

Amendment
of section 2
of XXII of
1951.

2. In section 2 of the Maharashtra Police Act (hereinafter referred to as "the principal Act"), in clause (6),— XXII of 1951.

(a) after the signs and word "Commissioner" the signs and words "Special Commissioner" shall be inserted and shall be deemed to have been inserted with effect from the 4th January 2023 ;

(b) after the words "Commissioner of Police" the words "Special Commissioner of Police" shall be inserted and shall be deemed to have been inserted with effect from the 4th January 2023.

Amendment
of section 7
of XXII of
1951.

3. In section 7 of the principal Act, after clause (a), the following clause shall be inserted and shall be deemed to have been inserted with effect from the 4th January 2023, namely :—

"(a-1) The State Government may also appoint the Special Commissioner of Police for Brihan Mumbai."

Amendment
of section
25 of XXII
of 1951.

4. In section 25 of the principal Act, in sub-section (2), in clause (a), after the words "Commissioner including" the words "Special Commissioner" shall be inserted and shall be deemed to have been inserted with effect from the 4th January 2023.

5. Throughout the principal Act including preamble, for the words "Greater Bombay", wherever they occur, the words "Brihan Mumbai" shall be substituted.

Saving.

6. Anything done or any action taken by the Special Commissioner of Police in exercise of the powers conferred on him under any orders issued by the State Government for the discharge of duties under the principal Act, shall be deemed to have been done or taken, as the case may be, in accordance with the provisions of the principal Act as amended by the Maharashtra Police (Amendment) Act, 2023.

Mah. of
2023.

STATEMENT OF OBJECTS AND REASONS.

Section 7 of the Maharashtra Police Act (XXII of 1951) provides for the appointment of Commissioner of Police for Brihan Mumbai or for any other area and also Additional Commissioners of Police and Joint Commissioners of Police for any of such areas.

2. With the progressively changing and expanding concept of the duties and functions of the welfare State and consequently of the Police Force, it has become necessary to bring about certain changes in the existing provisions of the Maharashtra Police Act, so as to enable Government as well as the Police Force to effectively exercise its powers and perform its functions under the Act. Therefore, one post in the grade of Additional Director General of Police has been made available as Special Commissioner of Police on the establishment of Commissioner of Police, Brihan Mumbai *vide* Government Resolution, Home Department, No. IPS-2022/C.R.437/Pol-1, dated the 4th January 2023, by the State Government for Brihan Mumbai. For that purpose, the Government considers it expedient to amend the Maharashtra Police Act for making statutory provisions by inserting the reference of the said post in the Act.

3. As the name of " Greater Bombay " is changed as " Brihan Mumbai " by the Maharashtra Act No. XXV of 1996 with effect from 4th September 1996, the opportunity has also been taken to substitute the term " Greater Bombay " as " Brihan Mumbai " throughout the said Act. The Government, therefore considers it expedient to amend the Maharashtra Police Act, suitably.

4. The Bill seeks to achieve the above objectives.

Mumbai,
Dated the 28th February 2023.

DEVENDRA FADNAVIS,
Deputy Chief Minister.